

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942 Fax-23753923

Petition No. 39/MP/2019

Date: 24.5.2019

To,

MSA Partners  
Advocate,  
C-66, Ground floor,  
Nizamuddin (East),  
New Delhi-110013

Sir,

Subject: **Petition No. 39/MP/2019:** Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR pursuant to supplementary bill raised; and (iii) implementation of orders of this Commission namely, order dated 1.2.2017 in Petition no. 8/MP/2014, order dated 14.3.2018 in Petition No. 13/SM/2017, order dated 16.3.2018 in Petition No. 1/MP/2017 and order dated 15.11.2018 in Petition No. 88/MP/2018.

Ref: Your letter dated 16.5.2019

---

With reference to your letter dated 16.5.2019 on the above subject, I am directed to inform that your request for extension of time, on behalf of the Respondent, DNH, to file reply has been allowed till **31.5.2019**. Copy of reply shall be served on the Petitioner, GMRWEL who may file its rejoinder, if any, by **6.6.2019**. No further extension of time shall be granted for any reason.

Yours sincerely

*Sd/-*  
(B. Sreekumar)  
Deputy Chief (Law)

Copy to:

1. **GMR Warora Energy Limited**  
New Shakti Bhawan, Building No. 302,  
New Uddan Bhawan, opposite Terminal-3,  
Indira Gandhi International Airport,  
New Delhi- 110037